

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 332
IA - 781/2024
IN
IB-40/ND/2023

IN THE MATTER OF:

M/s. ASREC (India) Ltd.

.... Petitioner/Applicant

Vs.

M/s. Shree Industries Ltd. (erstwhile Known as
Rama Finance Ltd.)

Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 12.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Chandni Sadana, Adv.
For the RP : Mr. Vishal Ganda, Ms. Devina Bhandari, Mr. Srijan
Jain, Advocates. RP in person - Mr. Gautam Singhal.
For the Respondent : Mr. Rajiv Bajaj, Mr. Ajay K. Jain, Mr. Yash Karan
Jain, Advs. For R-1

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

List the matter on **09.05.2024.**

-Sd-
(COURT OFFICER)